

SHRI MATILAL SARKAR: Mr. Chairman, Sir, this policy of the ... *(Interruptions)*...

श्री सुरेन्द्र लाठ: सर, यह तो आ चुका है ... *(व्यवधान)*...

SHRI AMAR SINGH: Sir, the entire nation is burning and this ... *(Interruptions)*...

MR. CHAIRMAN: Please allow the answers to be completed ... *(Interruptions)*...

SHRI ASHWANI KUMAR: Therefore, Sir, I am informing the House that the Government is seized of the concerns of small shopkeepers who believe that the entry of large domestic companies and foreign companies might adversely affect their interest. Therefore, showing sensitivity and concern to the number of representations that we have received, we have constituted an expert group, mandated them to study all the consequences, the pros and cons. It is only after receiving those recommendations that the Government will apply its mind and come forward with the requisite policy that would be in accord with the felt sensitivities of the Government and the ... *(Interruptions)*...

*187. [The questioner (Shri Ali Anwar) was absent. For answer *vide* page 24 *infra*].

Initiatives to check crime rate in Metropolitan Cities

*188. SHRI M. V. MYSURA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any effective initiatives with planning have been taken by Central Government to check the growing crime rate in the metropolitan/big cities of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies.

The analysis of crime data in 35 metropolitan/big cities (having a population of 10 lakhs or more) for the last 5 years (2002-2006), indicates varying trends in respect of crime rate including decline in the case of some cities.

The Union Government, however, supplements the efforts of the State Governments by providing them financial assistance for modernization of their Police Forces, in terms of weaponry, communication equipment, mobility, training and other infrastructure under the Scheme for Modernization of State Police Forces. During 2006-07, Rs. 96.43 crore have been released to the various States for focused attention on policing metro cities of Hyderabad, Bangalore, Chennai, Mumbai, Ahmedabad and Kolkata in the spheres of surveillance and crime investigation, traffic management, special needs for security related communication systems, PCR van net work, digital radio trunking, etc. as a specific component under the Scheme of Modernisation of State Police Forces. Further, intelligence inputs are regularly

shared by the Central Security and Intelligence Agencies with the State Law Enforcement Agencies to prevent crime and law and order related incidents.

MR. CHAIRMAN: Please allow the hon. Member ... *(Interruptions)*... Please ... *(Interruptions)*... Question No. 188. ... *(Interruptions)*...

श्री राम नारायण साहू: जो दुनिया का नंबर वन आदमी है, वह ... *(व्यवधान)*... वह सब्जी भी बेचेगा। ... *(व्यवधान)*...

MR. CHAIRMAN: Question No. 188 please ... *(Interruptions)*... Please do not interrupt.

श्री राम नारायण साहू: तो फिर दूसरे आदमी क्या करेंगे? ... *(व्यवधान)*... आप छोटे किसानों के साथ अन्याय कर रहे हैं। ... *(व्यवधान)*...

MR. CHAIRMAN: Please do not interrupt. ... *(Interruptions)*...

श्री राम नारायण साहू: आज भारत के 13 प्रदेशों में जो नक्सलवाद फैला हुआ है ... *(व्यवधान)*...

MR. CHAIRMAN: Please do not make an intervention without the permission of the Chair. ... *(Interruptions)*... Please do not ... *(Interruptions)*...

श्री राम नारायण साहू: इससे तो नक्सलवाद इधर भी फैलेगा। आप से निवेदन है कि आप इसके ऊपर इक्वायरी बिठाइए। ... *(व्यवधान)*... पहले इक्वायरी बिटाई जानी चाहिए। ... *(व्यवधान)*...

MR. CHAIRMAN: The hon. Member ... *(Interruptions)*... Please proceed with the question. ... *(Interruptions)*...

श्री दत्ता मेघे: यह क्वेश्चन important है ... *(व्यवधान)*... फिर हम काहे के लिए यहां आए हैं। ... *(व्यवधान)*... हम को एक क्वेश्चन नहीं पूछते देते। ... *(व्यवधान)*...

MR. CHAIRMAN: Please do not interrupt the House. ... *(Interruptions)*... The hon. Members are infringing on the privilege of another hon. Member. Please do not do so. ... *(Interruptions)*... Please do not interrupt the proceedings. ... *(Interruptions)*... I am requesting the hon. Members. ... *(Interruptions)*... Yes, go ahead please. ... *(Interruptions)*...

SHRI M.V. MYSURA REDDY: Mr. Chairman, Sir, the written statement of the hon. Minister says, " 'Police' and 'Public Order' are State subjects under the Seventh Schedule of the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crimes. The Union Government, however, supplements the efforts of the State Governments by providing them financial assistance for modernisation of their police forces..."

MR. CHAIRMAN: Question please.

SHRI M.V. MYSURA REDDY: Sir, I want to know from the hon. Minister when the crime is a State subject, why the Union Government is providing financial assistance. My second question is on crime. What will they do of the weaponry? And, my third question is whether the financial assistance...

MR. CHAIRMAN: Only one question please.

SHRI M.V. MYSURA REDDY: May I know whether the financial assistance of Rs. 96 crores is sufficient?

SHRI SHIVRAJ V. PATIL: Sir, I do realise that the financial assistance of Rs. 96 crores is not sufficient. We are increasing it progressively and we will be able to give more money to the State Governments to see that better policing is provided in mega cities.

SHRI M.V. MYSURA REDDY: Sir, my second supplementary is, due to IT technology and due to urbanisation, modus operandi of crimes has been changed even in conventional crimes. Apart from conventional crimes, crimes like counterfeiting, illegal trafficking of women, child and human body parts, illegal migration, terrorist activities, illegal money transfer, online circulation of pornographic material, all these things require special laws. I want to know from the hon. Minister whether there is any proposal to bring a special law to control crimes in urban areas.

SHRI SHIVRAJ V. PATIL: Sir, we cannot have laws especially for urban areas. We will have law for the entire country. But, in order to control the cyber crime, there is a law made and we have amended the existing law also to meet the requirement. So, in this fashion we control it. But, we cannot have a law for the metropolitan cities and we can't have separate law for the rural areas.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

SEZs in Gujarat

*182. **SHRI PRAVEEN RASHTRAPAL:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of Special Economic Zones (SEZs) granted permission in Gujarat as on 30th June, 2007;

(b) the names of industrial houses or industrial groups owning maximum SEZs in Gujarat;

(c) the details of agriculture land and Government wasteland under each SEZ, zone-wise; and

(d) the details of present status of each SEZ?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) 27 formal approvals have been granted for setting up of Special Economic Zones (SEZ) in Gujarat as on 30.6.07.

(b) Gujarat Industrial Development Corporation (GIDC), which is a Gujarat Government undertaking, has the maximum number of approvals for setting up SEZs.

(c) Land/land usage is a State subject and the approvals are granted to only those proposals which are duly recommended by the concerned State Governments. All State Governments have been advised that in case of land acquisition for Special Economic Zones, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product Special Economic Zones, the same should not exceed 10% of the total land required for the SEZ.

(d) The details of these approvals as on 30th June, 2007, including the name of the developer, area for each SEZ and the status is given in the enclosed Statement.